

**Coal Bearing Areas
(Acquisition and Development) Act**

3109. SHRI RAM PRASAD SINGH :
SHRI SUKDEO PASWAN :

Will the Minister of COAL be pleased to state :

(a) whether the Government are contemplating to make amendment to Coal Bearing Areas (Acquisition and Development) Act to ensure proper division of income from coal between coal bearing areas and States and for development programmes;

(b) if so, the action being taken in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) No, Sir.

(b) and (c) Do not arise.

LPG Connections

3110. SHRI SURAJBHANU SOLANKI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Union Government have provided new gas connections to MIC gas victims of Bhopal, Madhya Pradesh during the last one year and so far; and

(b) if so, the number thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) New gas connections are released on maturity of registration and depending on the number of gas connection released to the concerned distributor, based on his slack, waiting list and total enrolment available to the oil company from the enrolment target for the country.

During the year 1994-95, 1980 LPG connections were released by Indian Oil Corporation to wait-listed persons in the gas affected area of Bhopal. Although Hindustan Petroleum Corporation Limited and Bharat Petroleum Corporation Limited have also released gas connections, they have not maintained separate account of gas victims.

[English]

Western Orissa Development Council

3111. SHRI E. AHAMED :
KUMARI SUSHILA TIRIYA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been persistent demand for formation of Western Orissa Development Council;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether there has been demand from other States for formation of such Councils; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) No, Sir.

(d) Does not arise in view of (c) above.

[Translation]

Welfare Schemes For SCs/STs

3112. DR. MAHADEEPAK SINGH SHAKYA :
SHRI NAWAL KISHORE RAI :

Will the Minister of WELFARE be pleased to state :

(a) whether the percentage of expenditure earmarked for the schemes introduced by the Government for the welfare of SCs/STs is constantly falling;

(b) if not, the percentage of total planned expenditure incurred on welfare of SCs/STs under the Seventh Five Year Plan period and the percentage of total planned expenditure allocated for implementation of schemes for the welfare of SCs/STs and tribal during the Eighth Five Year Plan;

(c) whether the total amount allocated for implementation of schemes for welfare of SCs/STs has been spent by the Government till March 1995; and

(d) if so, the amount of funds allocated and actual expenditure incurred during 1992-93, 1993-94 and 1994-95?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) As against an expenditure of Rs. 3550 crores during Seventh Five Year Plan, an amount of Rs. 3911 crores has been allocated for the Eighth Five Year Plan under the Schemes for the Welfare of Scheduled Castes and Scheduled Tribes.

(c) Yes, Sir.

(d) A Statement is attached.